

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Srinagar, the 17th December, 2020

S.O 382 .- In exercise of the powers conferred by section 1A of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No.V of 2017) read with S.O 3466(E) dated 5th of October, 2020 issued by **Ministry of Home Affairs, Department of Jammu and Kashmir and Ladakh Affairs**, the Government of Jammu and Kashmir hereby appoints the 31st day of March, 2020, as the date on which the provisions of section 168A of the said Act shall be deemed to have come into force.

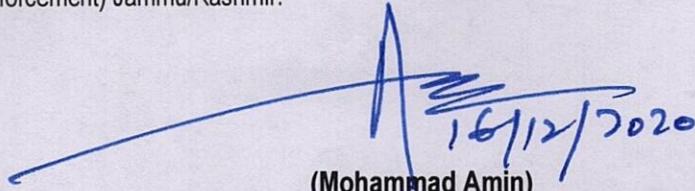
Sd/-

(Dr.Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.
Dated: 17-12-2020

No:ET/Estt/83/2020

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lieutenant Governor.
5. Joint Secretary, J&K Affairs, MHA, Gol.
6. All Principal Secretaries to Government.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Excise Commissioner, J&K, Srinagar.
10. Commissioner, State Taxes Department, J&K, Srinagar.
11. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
12. Additional Commissioner State Taxes, Tax Planning, J&K.


(Mohammad Amin)

Under Secretary to the Government,
Finance Department

